

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

....

NEW DELHI: THE 14th FEBRUARY, 1978.

NOTIFICATION
INCOME-TAX

No.2175 (F.No.404/106/77-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby authorised Shri R.P. Khosla being a gazetted officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri R.P. Khosla takes over charge as Tax Recovery Officer.

sd/-
(H. Venkataraman)
Deputy Secretary to the Government of India.

The Manager,
Government of India Press,
NEW DELHI.

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Deputy Secretary to the Govt. of India.

NO.CC/ITCC/2089/510/RSP/78.

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